

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF OXFORD FACILITIES MANAGEMENT

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Oxford Facilities Management
2.	Date of incorporation of Corporate Debtor	4 th May, 2010
3.	Authority under which Corporate Debtor is incorporated/ registered	Companies Act, 1956/ Registrar of Companies, West Bengal
4.	Corporate Identity Number/ Limited Liability Identification Number of Corporate Debtor	CIN – U70102WB2010NPL146580
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Registered Office – 136, Jessore Road, Kolkata, West Bengal – 700055
6.	Insolvency commencement date in respect of Corporate Debtor	Date of Order: 13 th March, 2020
7.	Estimated date of closure of Insolvency Resolution Process	180 days from date of commencement of resolution process, which is 9 th September, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name – Sneh Maheswari Registration No. - IBBI/PA-001/IP-P01751/2019-2020/12691
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address – 9N, Block A, New Alipore, Kolkata - 700053 Email – sneh.maheswari@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address – 9N, Block A, New Alipore, Kolkata - 700053 Email – cirp.ofm@gmail.com
11.	Last date for submission of claims	27 th March, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name of the class(es) – None
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in Physical Address: Same as address mentioned under item 10 above

- Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Oxford Facilities Management on 13th March, 2020.
- The creditors of Oxford Facilities Management are hereby called upon to submit their claims with proof on or before 27th March, 2020 to the interim resolution professional at the address mentioned against entry no.10.
- The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
- A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [None] in Form CA - Not Applicable as per the details available with the IRP till date.
- Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

Sneh Maheswari

Registration No. - IBBI/PA-001/IP-P01751/2019-2020/12691

Date and Place: 16th March, 2020, Kolkata

